

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
28-03-2022 AT 10:30 A.M. THROUGH VIDEO CONFERENCE.

CP(IB) 69/HDB/9/2020
U/s 9 of IBC, 2016

IN THE MATTER OF:

Mittal Polymers

...Operatinoal Creditor

Vs

Sujala Pipes Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. VEERA BRAHMA RAO AREKAPUDI, HON'BLE MEMBER (TECHNICAL)

ORDER

Learned Counsel for the petitioner Shri Akhilesh Gupta, appeared via video conference.

Learned Counsel for the respondent Ms.Mano Ranjani, is present.

Joint settlement memo signed by the operational creditor and corporate debtor has been filed stating that the matter has been settled out of the Tribunal. Perused the memo and the same is recorded. In the light of the memo, nothing survives for hearing in this petition. The memo is allowed.

CP No.69/HDB/9/2020 is ordered to be disposed of settled with no costs.


MEMBER (T)


MEMBER (J)